

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 17-04-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER** : --

**PETITION NUMBER** : CP(CA)/100(CHE)2022

**NAME OF THE PETITIONER** : Rajan Kishin Shahani

**NAME OF THE RESPONDENT(S)** : Yu Bo Investment Company Private  
Limited & Another

**UNDER SECTION** : Sec 241,242 & 244 of CA, 2013  
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**ORDER**

Ld. Counsel Mr. T.V. Suresh Kumar for the Petitioner. Ld. Counsel Mr. Akash for R2.

The Counsel for the Respondent stated that the authorized counsel is hospitalised and sought adjournment.

The Petitioner stated that the counter filed by R2 dated 07.02.2024 is not authenticated as the R2 is based in Hong Kong. Also the Affidavit has not been duly notarised or authenticated by the Authorities in Hong Kong and it is shown to have been verified in Chennai. The Petitioner stated that the Respondent has filed fraudulent document before this Tribunal. The Counsel for R2 could not explain sufficiently how the process of filing the affidavit has been done when his client is based in Hong Kong and has not travelled to Chennai for the purpose of filing this Affidavit.

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Counsel for R2 is directed to clarify whether false documents have been filed before this Tribunal and R2 is directed to appear in person during the next date of hearing.

List the petition for **physical hearing on 26.06.2024.**

**-Sd-**

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

phk

**-Sd-**

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**